### COURT-I

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### <u>APPEAL NO. 288 of 2016</u> <u>APPEAL NO. 84 OF 2017 & IA NO. 97 OF 2017</u> <u>AND</u> <u>APPEAL NO. 85 OF 2017</u>

## Dated : 22<sup>nd</sup> November, 2018

#### APPEAL NO. 288 of 2016

| In the matter of:<br>The Association of Polyester Continuous Polymerization<br>Industries of DNH<br>Vs. |  | Appellant(s)  |
|---|--|---------------|
| Joint Electricity Regulatory Commission & Ors.  |  | Respondent(s) |
| APPEAL NO. 84 OF 2017 & IA NO. 97 OF 2017   |  |               |
| Federation of Industries Association, Silvasa<br>Vs.  |  | Appellant(s)  |
| Joint Electricity Regulatory Commission & Ors.  |  | Respondent(s) |
| <u>APPEAL NO. 85 OF 2017</u>  |  |               |
| DNH Power Distribution Corporation Ltd.<br>Vs.  |  | Appellant(s)  |
| Joint Electricity Regulatory Commission & Anr.  |  | Respondent(s) |

# <u>ORDER</u>

The Bench could not assemble today. As agreed by the parties, list these matters for hearing on <u>29-1-2019</u>.

**Court Master/PPS**